

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5795

ANSWERED ON:30.04.2010

INVOLVEMENT OF PEOPLE'S REPRESENTATIVES IN MONITORING OF JNNURM

Pratap Narayanrao Shri Sonawane;Venugopal Shri K. C.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Union Government proposes to involve the people's representatives in the process of monitoring of schemes/projects supported under the Jawaharlal Nehru National Urban Renewal Mission;
- (b) if so, the details thereof;
- (c) whether some State Governments, particularly Government of Kerala have shown some reservation in this regard;
- (d) if so, the details thereof; and
- (e) the reaction of the Union Government thereto?

**Answer**

MINISTER OF URBAN DEVELOPMENT (SHRIS. JAIPAL REDDY)

(a): Yes, Madam.

(b): The Government has decided vide Ministry of Urban Development letter No.K-14012/101(18)/10-NURM.II(Part.III) dated 31st March,2010 that Members of Parliament (MPs) / Members of Legislative Assembly (MLAs) concerned be associated for monitoring the projects sanctioned under Jawaharlal Nehru National Urban Renewal Mission(JNNURM). The State Governments should notify a Review and Monitoring Committee at city/district level which would review and monitor the progress of projects and reforms. The composition and functions of the Committee may be as follows:

(A) In case of Urban Infrastructure and Governance (UIG) and Basic Services for Urban Poor (BSUP) Cities/towns the Review and Monitoring committee may comprise:

- i. Concerned MPs/MLAs whose constituency (or part thereof) falls within the Municipal limits – Member
- ii. Concerned Mayor/chairperson of Urban Local Bodies (ULBs) – Member
- iii. District Collector – Member
- iv. Two eminent Citizens from City Voluntary Technical Corps (CVTC) to be nominated by State Government – Member
- v. City Commissioner / Chief Executive Officer (CEO) of ULB – Member, Secretary.

Note:- State Government may notify the District Minister/Senior Minister / Senior most MP in the committee as the Chairperson of the Committee.

(B) In case of Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) and Integrated Housing and Slum Development Programme (IHSDP) towns the Review and Monitoring committee to be set up at the district level may comprise of:

- i. MPs/MLAs whose constituency (or part thereof) falls within the Municipal limits of the ULB – Member
- ii. Mayors/Chairpersons of ULB(s) falling within the District (other than BSUP/UIG, City/Town) – Member
- iii. District Collector – Member
- iv. Two eminent citizens nominated by State Government – Member
- v. Commissioner/Chief Executive Officer (CEO) of the most populous ULB – Member, Secretary

Note: State Government may notify the senior most Member as chair person of the committee.

(C) The committee would perform the following tasks:

- i. Review Physical and Financial Progress of projects.
- ii. Review Progress on Reforms.
- iii. Review bottlenecks in implementation of reforms and projects and the way forward.
- iv. Convergence of projects under UIG/UIDSSMT and BSUP/IHSDP as well as convergence of other initiatives at the city / district level with JNNURM.

(c): No, Madam. The Ministry has not received any communication from any State Government expressing reservations in this regard till date.

(d) & (e): Does not arise.